

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 490/AT/2024

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Jam ' Khambhaliya Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Jam Khambhaliya Transmission Limited (JKTL)

Respondents : Central Transmission Utility of India Limited & Ors.

Date of Hearing : **6.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Vikas Kumar, JKTL
Shri Hemant Singh, Advocate, RIL
Ms. Supriya Rastogi, Advocate, RIL
Ms. Lavanya Panwar, Advocate, RIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition had been filed seeking the adoption of tariff discovered pursuant to the tariff based competitive bidding process with respect to "*Augmentation of transformation capacity at Jam Khambhaliya PS (GIS)*" ('the Project') and all the requirements have already been complied with by the Petitioner. The representative further submitted that *vide* Record of Proceedings for the hearing dated 13.1.2025, the Respondents were permitted to file their respective reply, if any. However, none of the Respondents have filed any reply, and the matter may be reserved for the order.

2. Learned counsel for Respondent No. 12, Reliance Industries Limited, sought extension of time for filing its response in the matter.

3. Considering the above, the Commission deemed it appropriate to permit all the Respondents to file their reply, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)